

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 118
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Applicant/petitioner
v.
M/s. Granite Gate Properties Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 27.02.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP	Mr. Vinod Kumar Chaurasia, CA Simran Jyot Singh
For the RP	Mr. Rakesh Kumar & Ms. Chetna Bisht, Adv.
For the CoC	Mr. Rakesh Kumar & Mr. Aashish Khattar, Adv.
For the AR	Mr. Sunil Kumar Aggarwal, AR with Ms. Chetna Bisht, Mr. Sahil Gupta, Adv.
For the Applicant	Mr. Alok Dhir, Ms. Varsha Banerjee & Ms. Juhi Bhambhani, Adv.

ORDER

CA-261(PB)/2019

Let the IRP/RP and Authorised Representatives of Allottees filed their replies within five days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the counsel opposite.

List for arguments on 14.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

27.02.2019
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)